

**Central Administrative Tribunal
Principal Bench, New Delhi**

O.A. No.2317/2018

Tuesday, this the 26th day of February 2019

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Dr. Karam Chand
Group A, Aged 61 years
s/o late Shri Anant Ram Sharma
r/o D-II/B-11, Moti Bagh I
New Delhi – 110 021

..Applicant

(*Nemo*)

Versus

1. Union of India through its Secretary
Ministry of Health & Family Welfare
Nirman Bhawan, New Delhi
2. Safdarjung Hospital
Through its Medical Superintendent
Govt. of India
New Delhi – 110 029

..Respondents

(Mr. Swadeep Kumar, Consultant, Departmental Representative)

O R D E R (ORAL)

Justice L. Narasimha Reddy:

This O.A. is filed with a prayer to quash the Notification dated 22.03.2017 and Office Memorandum dated 19.07.2016. Both proceedings are in relation to the enhancement of age of retirement in respect of Medical Officers, subject to certain conditions. The applicant raised several contentions in the O.A. An interim order was also passed on 08.06.2018. However, it is

represented by the respondents that the applicant has submitted an application for voluntary retirement on 08.08.2018 and the same has been accepted through an order dated 25.02.2019.

2. This fact was brought to our notice yesterday but since there was no representation on behalf of the applicant, we directed the O.A. to be listed for today. There is no representation on behalf of the applicant today also.

3. In view of the fact that the applicant is no more in the service of the respondents, nothing remains to be decided in the O.A. We accordingly dismiss the O.A. as infructuous. There shall be no order as to costs.

(Mohd. Jamshed)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

February 26, 2019
/sunil/